

## **Regarding Bengali speaking migrant workers**

**SHRIMATI SATABDI ROY BANERJEE (BIRBHUM):** Hon. Chairperson Sir, I wish to draw the attention of the House to a deeply concerning matter. This year, 444 Bengali-speaking migrant workers have been illegally detained in Odisha on the allegation of being Bangladeshis. A majority of them are residents of Murshidabad, Malda, South 24 Parganas, and some are even from my own district of Birbhum. Disturbingly, a pregnant woman has also been deported to Bangladesh. What is even more alarming is that several individuals possessing valid Aadhaar cards and voter identity cards have been subjected to the same treatment. Similarly. In Maharashtra, a Bengali migrant worker has been detained from a tea stall. Labourers and masons working there are being detained as Bangladeshis for speaking Bengali. The Honble Supreme Court has categorically held that no person can be identified, detained, or deported on the basis of language alone.

माननीय सभापति : मैं इससे पहले जितेन्द्र कुमार दोहरे जी को बुलाऊं, उससे पहले मैं शताब्दी राय जी को अपनी बात रखने के लिए एक मिनट का समय देता हूँ ।

श्रीमती शताब्दी राय बनर्जी : सर, मुझे यही बोलना है कि आप किसी को बांग्ला लैंग्वेज बोलने की वजह से बांग्लादेश नहीं भेज सकते हैं । (व्यवधान) अब सुप्रीम कोर्ट ने बोल दिया है । (व्यवधान) अगर इस लॉजिक पर, बांग्ला बोलने पर (व्यवधान)

**HON. CHAIRPERSON:** What is your demand? Please place your demand.

श्रीमती शताब्दी राय बनर्जी : सर, मेरी डिमांड है कि अगर बांग्ला बोलने पर किसी को बांग्लादेशी प्रूव करके बांग्लादेश भेजना चाहते हैं तो (व्यवधान)

**HON. CHAIRPERSON:** You have placed your demand. Thank you.